श्री सभापति : नहीं.... नहीं... देखिए प्रकाश जी ...(व्यवधान)...

श्री प्रकाश जावडेकर : इनका डिपोर्टमेंट नहीं है, लेकिन गवर्नमेंट तो एक है। ...(व्यवधान)...

MR. CHAIRMAN: Please one minute. ... (Interruptions) ...

SHRI PENUMALLI MADHU: Sir, he is misleading the House.

MR. CHAIRMAN: Let me draw your attention to part 'd' of the questions. It says, "How many employees have lost their jobs?" That is the only thing to be answered. If there is a figure. ...(Interruptions)...

SHRI PENUMALLI MADHU: The Minister has answered something else, Sir. ... (Interruptions) ....

MR. CHAIRMAN: Please do not interrupt. ... (Interruptions) ...

श्री प्रकाश जावडेकर : सभापति महोदय, वे उत्तर नहीं दे रहे हैं।

श्री सभापति : देखिए, इससे कोई फायदा नहीं है। ...(व्यवधान)...

SHRIPRAKASH JAVADEKAR: The Government is one. ... (Interruptions)...

MR. CHAIRMAN: You can start a debate, but this is not the occasion. ... (Interruptions)...

SHRI PRAKASH JAVADEKAR: When the people have lost their jobs, why will they not be compensated? That is the problem.

## तटीय क्षेत्रों में नागरिकों के लिए पहचान-पत्र

## \*64. श्री मोती लाल वोरा :†† श्री सत्यव्रत चतुर्वेदी :

क्या गृह मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि सरकार ने देश के तटीय क्षेत्रों में रहने वाले सभी नागरिकों के लिए पहचान-पत्र अनिवार्य कर दिया है;और

(ख) यदि हां, तो क्या मछुआरों को उनकी नौकाओं तथा समुद्र में जाने वाले अन्य प्रकार के जलयानों के लिए भी इसी तरह के पहचान-पत्र जारी किए जाने का प्रस्ताव है?

गृह मंत्री (श्री पी. चिदम्बरम): (क) और (ख) एक विवरण सभा पटल पर रखा गया है।

### विवरण

(क) और (ख) मुम्बई में 26/11 को घटी घटना के बाद देश के तटवर्ती क्षेत्रों में सुरक्षा व्यवस्था को सुदृढ़ बनाने के लिए किए गए कई उपायों में सरकार ने इन क्षेत्रों के सभी "सामान्य निवासियों" को पहचान पत्र (स्मार्ट कार्ड) जारी किये जाने का प्रस्ताव किया है। इसके लिए सरकार ने समुद्री तट के 9 राज्यों अर्थात् गुजरात, महाराष्ट्र, गोवा, कर्नाटक, केरल, तमिलनाडु, आन्ध्र प्रदेश, उड़ीसा और पश्चिम बंगाल और 4 संघ राज्य क्षेत्रों अर्थात् दमण और दीव, लक्षद्वीप, अंडमान और निकोबार द्वीप समूह और पुडुचेरी में राष्ट्रीय जनसंख्या रजिस्टर (एन पी आर) का सृजन करने के लिए एक योजना का अनुमोदन किया है। यह योजना दो चरणों में कार्याचित की जाएगी, पहले चरण में वर्ष 2009-10 के दौरान समुद्र तट के सभी राज्यों/संघ राज्य क्षेत्रों के 3331 गांवों को इसमें शामिल किया

<sup>††</sup> सभा में यह प्रश्न श्री मोती लाल वोरा द्वारा पूछा गया।

जाएगा। अंडमान और निकोबार द्वीप समूह के सभी कस्बों को इस चरण में शामिल किया जाएगा। बाकी तटवर्ती गांवों/कस्बों/शहरों को 2011 की जनगणना के साथ दूसरे चरण में शामिल किया जाएगा।

इन राज्यों/संघ राज्य क्षेत्रों के मछुआरों को स्मार्ट कार्ड जारी किए जाने का एक पृथक प्रस्ताव है। यह परियोजना, राज्यों/संघ राज्य क्षेत्रों के मछली पालन विभाग के माध्यम से पशु पालन, दुग्ध उत्पादन और मछली पालन विभाग, कृषि मंत्रालय द्वारा कार्यान्वित की जा रही है। मछुआरों के पहचान पत्र, डीजल में आर्थिक सहायता प्राप्त करने, अपनी सहकारी समिति आदि से क्रेडिट सुविधायें प्राप्त करने जैसे दैनिक अनुप्रयोगों के लिए उपयोगी होंगे। दोनों ही पहचान पत्र अंतर-परिचालनात्मक होंगे और इस प्रकार ये जमीन और समुद्र में उनकी पहचान सत्यापित करने के लिए उपयोगी होंगे।

मछली पकड़ने के पोत और मछुआरों की नावों को इस समय मर्चेट नौवहन अधिनियम, 1958 (एम एस अधिनियम) और संबंधित राज्य समुद्री मत्स्य पालन विनियमन अधिनियम के तहत पृथक रूप से पंजीकृत किया जा रहा है जो आकार आदि पर निर्भर करता है। अब इन्हें एक अधिनियम अर्थात् एम एस अधिनियम के तहत पंजीकृत किया जाएगा जिसके लिए नौवहन विभाग ने सूचना जारी की है। मछली पकड़ने की नावों/पोतों को पंजीकरण करने के पंजीयक को भी अधिसूचित कर दिया गया है। ये दोनों ही अधिसूचनायें दिनांक 24.06.2009 को जारी की गई है। बीस (20) मीटर से अधिक लंबाई वाले मछली पकड़ने के सभी पोतों पर ऑटोमैटिक आइडेटिफिकेशन सिस्टम (ए आई एस) ट्रांसपोंडर स्थापित किए जाने के लिए पृथक अनुदेश जारी कर दिए गए हैं।

### Identity cards for citizens in coastal areas

†\*64.SHRI MOTILAL VORA: +++
SHRI SATYAVRAT CHATURVEDI:
Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Government has made identity card compulsory for all the citizens living in coastal areas of the country; and

(b) if so, whether there is any proposal to issue similar identity cards to fishermen for their boats and any other kind of sea vessel?

THE MINISTER OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): (a) and (b) A Statement is laid on the Table of the House.

#### Statement

(a) and (b) Amongst the several measures undertaken to strengthen the security in the coastal areas of the country following the 26/11 incident in Mumbai, the Government has proposed to issue identity (smart) cards to all the 'usual residents' in these areas. For this, the Government has approved the Scheme for creation of National Population Register (NPR) in the coastal areas of 9 maritime States of Gujarat, Maharashtra, Goa, Karnataka, Kerala, Tamil Nadu, Andhra Pradesh, Orissa and West Bengal and 4 Union Territories (UTs) of Daman & Diu, Lakshadweep, Andaman and Nicobar Islands and Puducherry. The Scheme would be implemented in two phases: In the first/phase, 3331 villages will be covered in all the Maritime States/UTs during 2009-10. In Andaman and Nicobar Islands, all the towns will also be covered in this phase. The remaining coastal villages/towns/cities will be covered in the second phase which will be alongwith 2011 Census.

<sup>†</sup>Original notice of the question was received in Hindi

<sup>††</sup>The question was actually asked on the floor of the House by (Shri Moti Lal Vora)

There is separately a proposal to issue smart/cards to fishermen in these States/UTs which will be application cards. This project is being implemented by the Department of Animal Husbandry, Dairying and Fisheries, Ministry of Agriculture through the Fisheries Department in the States/UTs. The identity cards for fishermen will be useful for day-to-day applications such, as availment of diesel subsidy, credit facilities from their cooperative society etc. Both the identity cards would be interoperable and would be thus useful for verifying their identity both at the land and the sea.

The fishing vessels and boats of fishermen are currently being registered separately under the Merchant Shipping Act, 1958 (MS, Act) and under the respective State Marine Fisheries Regulation Act depending upon the size, use etc. They will now be registered .under one Act i.e. MS Act, 1958 for which the Department of Shipping has issued the notification. The Registrars for registration of fishing boats/vessels have also been notified. Both of these notifications have been issued on 24.06,2009. Separately, instructions have been issued for installation of Automatic Identification System (AIS) transponders on all fishing vessels of more than 20 metres in length.

श्री मोती लाल वोरा : माननीय सभापति महोदय, पहले तो में माननीय मंत्री जी को धन्यवाद दूंगा कि मुम्बई की घटना के बाद तटीय क्षेत्र में रहने वाले जो लोग हैं, उनके लिए पहचान-पन्न जारी करने का उन्होंने निर्णय लिया। महोदय, माननीय मंत्री जी ने कहा है कि तटीय क्षेत्र में जो प्रदेश हैं, जिसमें गुजरात, महाराष्ट्र, गोवा, कर्नाटक, केरल, तमिलनाडु, आंध्र प्रदेश, उड़ीसा, पश्चिमी बंगाल और उसके साथ-साथ 4 यूनियन टेरिटरीज़ हैं - दमन-दीव, लक्षद्वीप, अंडमान और निकोबार द्वीपसमूह और पुदुच्चेरी - इनको प्रथम चरण में लिया जाएगा। तो में माननीय मंत्री जी से यह जानना चाहता हूं कि क्या इन राज्यों ने इसके बारे में अपनी कोई आपत्ति दर्ज कराई है? क्या राज्यों का यह कहना है कि सभी तटीय क्षेत्र में रहने वाले लोगों को पहचान-पन्न देने की आवश्यकता नहीं है? पहचान-पन्न उन्हें दिया जाना चाहिए, जहां पर मछुआरे रहते हैं! क्या माननीय मंत्री जी इस बात की जानकारी देंगे कि अभी तक किन-किन राज्यों ने अपनी सहमति जारी की है और इस पर कार्यवाही शुरू की है?

SHRI P. CHIDAMBARAM: Sir, all the 9 States and 4 Union Territories have identified 3331 coastal villages for the purpose of issuance of cards. The projected population is about 120 iakhs. Cards will be issued in these villages to all usual residents of the villages. The Fisherman's Card is a separate project. That is a card which is described as an application card. That card will be issued to fishermen under a separate project being implemented by the Department of Animal Husbandry and Fisheries with the support of the Ministry of Home Affairs. But in these 3331 villages which have been taken up in the year 2009-10, all usual residents, above the age of 18 years, will be covered.

SHRI MOTILAL VORA: I would like to know from the hon. Minister whether the Government of West Bengal has given its resentment for issuing this Identity Card to all the fishermen there residing in the coastal area.

#### SHRI P. CHIDAMBARAM: No; Sir. Not to my knowledge.

SHRI MOTILAL VORA: Not to his knowledge, but, ...

## श्री सभापति : एक सवाल करिए।

SHRI MOTILAL VORA: No, no; Mr. Chairman, Sir, I am not asking anything. I am only saying that this scheme is to be implemented in three phases. One is for the persons residing in the coastal area; second is for the fishermen; and the third is for the vessels. So, a number of steps have been taken. I appreciate that the Government has taken all these steps after looking into the incident of Mumbai on 26/11. I would like to know from the hon. Minister who is going to monitor all these things because this scheme is very fine and laudable also. But all these steps are very, very essential because the coastal area is very sentimental and it is required to be taken into confidence. So, how are you going to monitor all these things?

SHRI P. CHIDAMBARAM: Sir, the hon. Member has correctly said, these are three separate parts. One is, issue of MNIC to usual residents. In 2009-10, we are taking up the coastal villages and Andaman Nicobar Islands. The rest will be covered along with the National Population Register in 2011. The Fisherman's Card is a separate scheme. I have explained who is implementing it, and the registration of fishing boats of length of 20 metres and above is also a separate scheme. As far as the MNIC is concerned, this is being implemented by the RGI, Registrar General of India who reports to the Ministry of Home Affairs.

श्री सत्यवत चतुर्वेदी: सभापति महोदय, मामला देश की आंतरिक सुरक्षा का है और इसलिए स्वाभाविक है कि विषय गंभीर और संजीदा है। मंत्री जी ने अपने जवाब में शुरुआत में ही यह बात कही कि मुम्बई की आतंकवादी घटना के बाद से तटीय क्षेत्रों में लोगों को पहचान पत्र, smart card का वितरण करने की योजना बनायी है। महोदय, जब भी कोई सरकार फैसला लेती है और ऐसे गंभीर मसले पर लेती है तो यह स्वाभाविक अपेक्षा होती है कि जो जमीनी सच्चाइयां हैं, जो जमीनी तथ्य हैं, सरकार का फैसला तार्किक होना चाहिए, उन ज़मीनी सच्चाइयों से तालमेल बैठाता हुआ होना चाहिए। में माननीय मंत्री जी से आपके माध्यम से एक सवाल पूछना चाहता हूं। क्या यह सच नहीं है कि भारत में जितनी भी आतंकवादी घटनाएं अभी तक हुई हैं, उनमें से अधिकांश घटनाएं गैर तटीय क्षेत्रों में, अंतरूनी क्षेत्रों में हुई हैं, तटीय क्षेत्रों में नहीं? तटीय क्षेत्रों में होने वाली घटनाओं की संख्या अपेक्षाकृत बहुत कम है। इसीलिए मैं यह जानना चाहता हूं कि सरकार ने तटीय क्षेत्रों में होने वाली घटनाओं की संख्या अपेक्षाकृत बहुत कम है। इसीलिए मैं यह जानना चाहता हूं कि सरकार ने तटीय क्षेत्रों में लोगों को smart card, पहचान पत्र बांटने का जो फैसला लिया है, यह फैसला कैसे तार्किक है? किस प्रकार से सरकार का यह फैसला हमारी आंतरिक सुरक्षा को सुनिश्चित कर पाएगा? गैर तटीय क्षेत्रों में, अंदरूनी क्षेत्रों में तो यह पहचान पत्रों का वितरण नहीं कर रहे है, केवल तटीय क्षेत्रों में हुई हैं, कितनी गैर तटीय क्षेत्रों में हुई हैं। इसके बाद वे इसको justify कर दें कि तटीय क्षेत्रों में smart card बांटने का फैसला क्यों लिया गया है और गैर तटीय क्षेत्रों में क्यों नहीं लिया गया। यह जानकारी मैं मंत्री महोदय से चाहता हूं।

SHRI P. CHIDAMBARAM: Sir, perhaps I was not clear; the fault may be mine. The decision is to issue MNIC to all usual residents in India. That will be done in the year 2011, What we have done is,

we have advanced the time-table in respect of coastal villages. For coastal villages and Andaman & Nicobar, the MNIC will be issued in 2009-10. But all the usual residents will be issued cards along with the preparation of the NPR in 2011.

MR. CHAIRMAN: Dr. Maitreyan.

श्री सत्यव्रत चतुर्वेदी : साहब देखिए, हम आपके आदेश का पालन करते हैं, हमें भी आपका संरक्षण मिलना चाहिए।

MR. CHAIRMAN: Please.

श्री सत्यव्रत चतुर्वेदी : मैंने स्पेसिफिक सवाल पूछा था कि देश में आतंकवाद की जितनी घटनाएं हुई हैं, उनमें तटीय क्षेत्र में कितनी हुई हैं और गैर तटीय क्षेत्र में कितनी हुई है, उसका जवाब नहीं आया।

श्री सभापति : अगर जवाब नहीं आया तो आप उनको लिखिए, जवाब मिलेगा। ...(व्यवधान)... This is a supplementary question.

श्री सत्यव्रत चतुर्वेदी : हम सदस्य यहां पर आपकी कृपा चाहते हैं और आपका संरक्षण मिलना हमारे लिए जरूरी है। हम केवल इतना चाहते हैं कि जो प्रश्न हमने पूछा है उसका जवाब तो आ जाए।

MR. CHAIRMAN: All right. Is there something which you wish to add?

SHRI P. CHIDAMBARAM: Sir, there is no difficulty in furnishing the information to the hon. Member about terrorist incidents that have taken place in the coastal areas within India, but to this question, I do not have the information with me. This question relates to MNIC. But surely, if the hon. Member wants, I shall send to him in writing details of incidents that have taken place, say, in the last 12 months within mainland India and the coastal areas. Obviously, the information is not with me today.

MR. CHAIRMAN: That is fair enough. Dr. Maitreyan.

DR. V. MAITREYAN: Mr. Chairman Sir, being a very efficient Minister who does his homework very methodically, Mr. Chidambaram has given a very detailed, elaborate and informative reply to the question. The fishermen of coastal Tamil Nadu suffer untold miseries – capture, torture, taking away of their catch, damage to their boats and also loss of life. So far, for many of these, the blame was put on the LTTE. Now, the Government of Sri Lanka, with active help from the Government of India, has successfully eliminated the LTTE. ... (Interruptions)...

MR. CHAIRMAN: No, no. No insinuations, please. ... (Interruptions)... No insinuations, please. Ask the question.

DR. V. MAITREYAN: However, the sufferings of fisherman of coastal Tamil Nadu continue. There were reports of some MoU between the Government of India and the Government of Sri Lanka on the issue of Indian fishermen and Sri Lankan Navy and also, the issue of identification cards to these fishermen. What is the factual position? The identity cards for the fishermen, which the hon. Minister has mentioned in his reply, does not include this special situation. Also, today, the channels in Tamil Nadu are talking about increased threat perception to Chennai through the sea route.

MR. CHAIRMAN: What is the question?

DR. V. MAITREYAN: Sir, it is about the threat perception to Chennai through sea route.

MR. CHAIRMAN: What is the question in relation to this question?

DR. V. MAITREYAN: Sir, the whole question banks on post 26/11. That is why I am asking. The channels have talked about threat perception to Chennai through sea route. I would like him to elaborate on that.

...(Interruption)...

MR. CHAIRMAN: This relates to. ... (Interruption) ....

DR. V. MAITREYAN: Yes, Sir. The question is about security threat perception and coastal security post 26/11. That is why, I am asking this question: Today, TV channels are talking about increased threat perception to Chennai through sea route. The whole of Chennai city is fortified with increased police forces. Can the Minister elaborate on this?

MR. CHAIRMAN: May I, please, clarify one thing? Let us ask supplementaries relating to the question as it is worded.

DR. V. MAITREYAN: Sir, the first line of the hon. Minister's reply is, post 26/11 the threat perception. ... (Interruptions)...

MR. CHAIRMAN: No, no. Please, read the question, Dr. Maitreyan. Please, read the question. ... (Interruptions)... No, sorry.

DR. V. MAITREYAN: Sir, my supplementary question arises out of the first sentence of the Minister's reply.

SHRI RAJNITI PRASAD: Sir, you have to see whether a correct reply is being made or not. सर, आपको देखना पड़ेगा।

श्री सभापति : अगर उत्तर गलत है तो उसका दूसरा प्रोसीज़र है। You may, please, ask a question relating to this question.

DR. V. MAITREYAN: Sir, it is about issuing identity cards to the fishermen with special reference to threat perception from sea. That is the first part. Secondly, the hon. Minister has mentioned in his reply about the threat perception through sea post 26/11. That is why, all these identification cards. I am only asking him about the reports we have seen of increased threat perception through sea route to Chennai. Can the Minister elaborate on that?

SHRI P. CHIDAMBARAM: Sir, it is true that one of purposes of advancing the issue of MNIC to usual residents in coastal villages is to enhance coastal security. To that extent, the hon. Member is right. But on several other comments that he made, loading the question with political judgements, I think it would suffice to say that I repudiate them. Sir, as far as threats to coastal States are concerned, we have a very elaborate intelligence network. Whenever we receive intelligence inputs,

we share it with the States concerned. Only recently we shared an input with the coastal States in western India. About a month or so ago, we shared an input with Tamil Nadu. But let me assure you that, in my judgement, Tamil Nadu police has taken effective action. They have strengthened coastal security; they have set up coastal police stations; they have set up coastal check-points and they have coastal patrolling. Based on the intelligence inputs that are shared with them, they are taking effective action to protect the coast of Tamil Nadu from terrorists.

SHRI BHARATKUMAR RAUT: Sir, I really appreciate the Government's intention to issue smart cards. But I am afraid that it may be non-starter. This scheme includes nine maritime States in which Maharashtra is included. If you see the coastal line of Maharashtra, you observe that there are many unauthorised foreign nationals who have now started residing there. They are also getting into fishery business. Unless the Government flushes them out, Identity Cards should not be issued. If you issue Identity Cards before verifying their identity and nationality, tomorrow they will claim nationality. It will be a big threat in future. Is there any mechanism by which, before issuing the Identity Card, you identify unauthorised foreign nationals who are residing there for some years?

SHRI P. CHIDAMBARAM: Sir, the National Population Register, which is concomitant to the census, records usual residence in India. Now when we gather data, that database will be available to various user agencies including the State Government. The State Governments can certainly take action to identify anyone who is an illegal immigrant. Although there is great merit in what the hon. Member says, at this stage we are concerned with issuing MNIC to usual residents. States can certainly take action on the basis of database to identify anyone who is an illegal immigrant to India.

SHRIMATI VASANTHI STANLEY: Sir, Tamil Nadu has one of the longest coastal areas and Tamil Nadu fishermen are the worst affected by indiscriminate shoot-outs, arrest and torture by Sri Lankan forces mistaking their identity. My question is: Will the hon. Minister give priority in issuing identity Cards to Tamil Nadu fishermen?

SHRI P. CHIDAMBARAM: Sir, as I said, the Application Card for fishermen will be an additional card which will be in addition to MNIC. This scheme is being implemented by the Department of Animal Husbandry and Fisheries with the support of Ministry of Home Affairs. I am sure as soon as the MNIC is issued in coastal villages, the Application Cards will also be issued to fishermen in those villages.

### भारत में मानव तस्करी

# \*65. श्री प्रभात झा :††

## श्री बलवंत *उर्फ* बाल आपटे :

क्या गृह मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार संयुक्त राज्य अमरीका द्वारा जारी उस रिपोर्ट से सहमत है जिसमें यह आरोप लगाया गया है कि भारत मानव तस्करी का एक बहुत बड़ा अड्डा बन गया है तथा यहां मानव तस्करी रोकने के लिए तैयार किए गए न्यूनतम मानकों का भी पालन नहीं किया जा रहा है;

(ख) यदि हां, तो इस पर सरकार की क्या प्रतिक्रिया है;

(ग) विगत तीन वर्षों के दौरान मानव तस्करी से संबंधित तथ्या तथा आंकड़े क्या है; और

<sup>††</sup> सभा में यह प्रश्न श्री प्रभात झा द्वारा पूछा गया।